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O.A. No.397/2008

ORDER DATED 16<sup>th</sup> OF MAY, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.  
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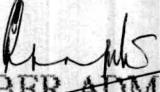
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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This O.A. has been filed on 22.10.2008 seeking payment of terminal benefits for the period from 03.02.88 to 08.02.96. When the case was listed on 24.10.08, Ld. Counsel for the applicant sought one week's time for filing petition for condonation of delay, which was allowed. He filed petition for condonation of delay under Section 5 of Limitation Act on 30.10.2008. Thereafter, neither the applicant nor his Counsel has shown any interest to prosecute this case. On 12.05.2011 this case was listed when none appeared for either side. Further, on 13.05.2011 when the case was listed, neither the applicant nor his Counsel was present and on the prayer of Sri L. Jena, Ld. Counsel on behalf of Sri G.C. Rout, Ld. Counsel for the applicant, the matter was listed today. Again it is found that neither the applicant nor his counsel is present today.

In view of this, we have reason to believe that the applicant is no more interested in prosecuting this case any further. As such, this O.A. is dismissed for default due to non prosecution.

  
MEMBER JUDL.

  
MEMBER ADMN.